BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

United Ships Repairs & Marine Works Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE	
1. SANJAY KUMAR RUIA	C·A·	XE/NEGENT/NIE	7.28-K.	٥
2. SHRADHA AGRAWAL	ADVOCATE	PETITIONER COUNSEL FOR PETITIONER	Mushraghe	
3. HARSHA LADDHA	ADVOCATE	COUNSEL FOR PETITIONER	shart all	
4. Jaimin R. Dave	Advocate		20-2	

<u>ORDER</u>

Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Shradha Agarwal with Learned Advocate Ms. Harsha Laddha present for Operational Creditor/Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Learned Counsel for Respondent requested time to file objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 11.01.2018 for objections of Respondent, if any, and for hearing before admission.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL